New outlets of Super Bazar

1356. SHRI P.A. ANTONY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether there is any proposal to open new retail outlets of the Super Bazar in Delhi during the current year; and
 - (b) if so, the locations identified thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). During the current year 1989-90 the Super Bazar has opened six new branches at the following places:

- Tri Nagar (General)
- 2. Vaishali
- 3. DESU Colony Tripolia (Rana Pratap Bagh)
- 4. Basant Enclave
- 5. Kalkaji-II
- 6. Badarpur Thermal Power Project Colony

In addition, the Super Bazar plans to open eleven new branches during the year 1990-91 at the following locations:

1.	Pritampura R.P. Pocket	(Drug outlet only)
2.	Swasthya Vihar	u
3.	Trinagar	85
4.	Delhi University	66
5.	North Avenue	

6. Gaeta Colony

- 7. Sukhdev Vihar
- 8. Hindu Rao Hospital
- 9. Vijay Nagar
- 10. Airforce Station Palam
- 11. Alipur Village

Project for Sports Complex

1358. SHRI H.K.L. BHAGAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a Sports Complex in the Trans Yamuna area was sanctioned by the Delhi Development Authority and the foundation stone laid for the purpose; and
- (b) if so, the progress of the project and the time by which it is likely to be completed?

THE MINISTER OF URBAN DEVEL-OPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) The work has commenced with earth-filling and compound wall. Time span of project is around 3 years.

Regularisation of Ad Hoc Staff in EPF Organisation

- 1359. SHRI GIRDHARI LAL BHAR-GAVA: Will the Minister of LABOUR be pleased to state:
- (a) whether a large number of employees working in Central and Regional Offices of the Employees' Provident Fund Organisation are continuing on ad-hoc basis for the last several years;
- (b) if so, the reasons for delaying the regularisation of such employees; and

(c) action proposed for their early regularisation?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN). (a) and (b). A good number of employees in the cadre of UDCs, Head Clerks and Super-intendent/Enforcement Officer/Assistant Accounts Officers have been continuing on ad-hoc basis, for the following reasons:—

- (i) Non-availability of qualified candidates;
- (ii) Non-finalisation of the seniority rules; and
- (iii) Non-finalisation of recruitment rules
- (c) The following action have been taken:—
 - departmental examinations are being held periodically, so that qualified candidates become available;
 - (ii) The seniority rules were finalised in January, 1990.
 - (iii) Recruitment rules for the posts of Superintendent and Enforcement Officers etc. have been finalised recently.

Translation]

Constitution of Scheduled Castes/ Scheduled Tribes Commission

1360. SHRI GOPAL PACHERWAL: Will the Minister of WELFARE be pleased to state:

(a) when the Commission for Scheduled Castes/Scheduled Tribes was constituted, and the composition of the Commission since its inception;

- (b) whether Government propose to reconstitute the said Commission;
- (c) the number of reports submitted by the Commission since its inception and the dates on which the first and the last reports were submitted; and
- (d) the steps taken by Government on the recommendations thereof?

THE MINISTER OF LABOUR AND

WELFARE (SHRI RAM VILAS PASWAN):
(a) The Commission for Scheduled Castes and Scheduled Tribes was constituted on 21.7.78 by a Government Resolution. It was set up with a Chairman and four other Members including the Special Officer appointed under Article 338 of the Constitution. By another Government Resolution dated 1.9.1987, the Commission for Scheduled Castes and Scheduled Tribes was re-named the National Commission for Scheduled

(b) The Government are examining the whole position to make the National Commission more effective.

Castes and Scheduled Tribes comprising a

Chairman and not more than 11 other

Members.

(c) and (d). Eight Reports have been submitted by the Commission since its inception. The first Report was submitted to the Government on 8.2.1980 and the last report was submitted on 6.11.1987. All the Reports have been laid on the Table of both the Houses of Parliament. The recommendations made in the Reports of the Commission have been examined by the Central Ministries and State Governments, and out of the Eight Reports, the detailed Action Taken Statements of six Reports have been placed in Parliament.